

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

24

RA No.94/2000 in OA No.47/96

New Delhi, this 27th day of April, 2000

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Smt. Shanta Shastray, Member(A)

Gujar Mai
c/o Tara Chand, Gali No.221
Pratap Nagar, Bhatinda, Punjab .. Applicant
(By Shri R.N. Saxena, Advocate)

Versus

Union of India, through

1. General Manager
Northern Railway
Baroda House, New Delhi
2. Sr. DME, Northern Railway
Paharganj, New Delhi
3. Loco Foreman, Loco Shed
Broad Gauge, Northern Railway
Bhatinda, Punjab .. Respondents

ORDER(in circulation)
Hon'ble Smt. Shanta Shastray

This is a Review Application filed by the applicant against the order and judgement dated 15.2.2000 by which OA No.47/96 was dismissed being devoid of merits as well as on the ground of limitation as per detailed discussions made therein.

2. We have carefully gone through the averments made in the RA but we find that the review applicant is only trying to build up his case on the same set of facts and grounds which have already been taken care of before giving our decision.
3. That apart, it would be pertinent to reiterate here that the scope of review is very limited. The Tribunal

is not vested with any inherent power of review. It exercises that power under Order 47, Rule 1 of CPC which permits review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground. None of these ingredients is available in the present RA and therefore the same deserves to be dismissed. We do so accordingly.

(Ashok Agarwal)
Chairman

(Smt. Shanta Shastri)
Member(A)

/gtv/